

FORM NO. 3CF-III

[See rule 5F]

Application form for approval under clause (iia) of sub-section (1) of section 35 of the Income-tax Act, 1961 in the case of company

1. (i) Name and address of the registered office of the applicant.

(ii) Enclose a copy of the Memorandum and Articles of Association, and if the company was approved earlier, furnish notification number and date of the latest notification. [Please enclose a copy]

(iii) If approval was withdrawn in the past, mention reasons on account of which the approval was withdrawn. [Enclose a copy of the Order/Orders withdrawing approval/approvals]

(iv) Date from which approval has been sought for.

2. Legal status of the applicant:

(Enclose a copy of certificate of incorporation)

3. (i) Address(es) of the research laboratory/research facility of the applicant.

(ii) Year of establishment.

(iii) Name and address of the Officer in-charge of the Laboratory/research facility.

(iv) Total number of employees engaged in scientific research.

4. List of research facilities or assets acquired by the applicant:

(i) Plant and machinery.

(ii) Land and building along with cost of acquisition.

(iii) Any other research facility/asset along with cost of acquisition.

5. Research subjects and projects undertaken by the applicant:

(i) Research projects completed by the organization during last three years, if any.

(ii) Research projects which have been taken up during the year and research projects which are underway from the past years.

(iii) Research papers published in any eminent national or international research journal.

6. Other details of scientific research :

(i) New products, processes, methods, techniques developed.

(ii) Improvements in existing products, processes, methods, techniques.

(iii) Import substitution.

(iv) Patents filed: obtained, if any, and if so, in whose name?

(v) Whether products, processes methods and techniques mentioned at (i) above have been commercialized or implemented and if so, by whom?

(vi) New theories/models developed.

(vii) New hypothesis which has been widely accepted.

(viii) Any copyrights applied for/obtained.

(ix) Earnings from patents or registered trade marks, if any.

7. Enclose details of seminars, conferences, workshops, and training courses, etc., conducted by the applicant during the last three years and a brief note regarding the relevance of such exchanges to the research area or activity carried on by the applicant.

8. Programmes contemplated for research in future and financial projections to meet the likely expenditure on such programmes.

9. (i) Sources of income of the applicant (for the last three years)

(ii) Indicate assessment particulars:
(PAN, Ward/Circle if assessed to tax)

(iii) When was the last return of income furnished?

10. Amount received by the company and actually applied for research conducted by it during the last three years:

<i>Year</i>	<i>Amount received</i>	<i>Amount actually utilized for research out of the amount at column (2)</i>
(1)	(2)	(3)

11. Attach a list of payers giving their names, complete postal addresses and the amount paid by each of them to the company during the fast three years.

(Mention PAN of payers giving sums exceeding fifty thousand rupees)

<i>Name of Payer</i>	<i>Address</i>	<i>PAN</i>	<i>Amount Paid</i>	<i>Proposed research for which money paid</i>
(1)	(2)	(3)	(4)	(5)

12. Investments made out of amount mentioned at 11 above:

(i) Fixed deposits with banks

(ii) Fixed deposits with companies

(iii) Securities

(iv) Shares, debentures, etc.

(v) Cash in hand

(vi) Others, if any, not covered under (i) to (v)

13. Enclose copy of audited annual accounts of the company for the last three years.

Certified that the above information is true to the best of my knowledge and belief. It is also certified that no deduction under section 35(2AB) is being claimed or will be claimed.

Place [redacted]
Date [redacted] Signature [redacted]
Designation [redacted]
Full Address [redacted]